

IN THE CENTRAL ADMTNISTRATIVE TRIBUNAL, JATPUR BENCH, JATPUR.

OA NO. 623/2001

DATE OF ORDER : 21.11.2002

K.P. Singhal son of Late Shri G.M. Gupta aged about 60 years, resident of 49, Patel Nagar, Basi Godam, Jaipur at present serving as Special Secretary, Department of Relief, Government of Rajasthan, Secretariat, Jaipur.

....Applicant.

VERSUS

1. Union of India through Secretary, Department of Personnel, Public Grievances, Pension and Training, Department of Personnel and Training, North Block, Central Secretariat, New Delhi.
2. State of Rajasthan through Chief Secretary, Government of Rajasthan, Secretariat, Jaipur.

....Respondents.

Mr. Shiv Kumar, Counsel for the applicant.

Mr. D.K. Swamy, Proxy counsel for

Mr. Bhanwar Bagri, Counsel for the respondent No. 1.

Mr. U.D. Sharma, counsel for the respondent No. 2.

CORAM

Hon'ble Mr. G.C. Srivastava, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

PER HON'BLE MR. G.C. SRIVASTAVA, MEMBER (ADMINISTRATIVE)

Heard the learned counsel for the parties.

2. In this OA, applicant who was promoted to the IAS cadre with effect from 31.12.93 and was allotted cadre seniority of 1988 is aggrieved on account of inaction on the part of the respondents to consider his representation dated 20.12.2001 (Annexure A/6) regarding his claim for allotment of cadre seniority in the year 1987 in the IAS. According to Mr.

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the  
Gupta, learned counsel for the applicant, representation of the applicant has not yet been decided by the respondent No. 1 and no reply has been received by the applicant in this regard.

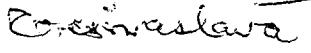
3. Mr. U.D. Sharma, learned counsel for respondent No. 2, submits that earlier representation of the applicant in regard to the year of allotment had already been decided by the Government of India and communicated to the applicant way back in 1987. However, the latest representation given by the applicant, which is also on the same subject, has not been decided and no reply issued.

4. After discussion at the Bar, learned counsel for the applicant agrees that the applicant will be satisfied if the respondents are directed to consider his representation dated 20.12.2001 sympathetically and pass a reasoned and speaking order within a specified time frame. He also submits that in case the applicant is aggrieved by the final order passed on his representation, he may be given liberty to approach this Tribunal by filing a fresh OA.

5. Under the circumstances, we direct the respondent No. 1 to consider the representation of the applicant submitted by him vide his letter dated 20.12.2001 and pass a reasoned & speaking order under intimation to the applicant within a period of two months from today. If the applicant is aggrieved against the order so passed, he is given liberty to approach this Tribunal once again by filing a fresh OA.

6. With the above observations, the OA is disposed of. No order as to costs.

  
(M.L. CHAUHAN)  
MEMBER (J)

  
(G.C. SRIVASTAVA)  
MEMBER (A)